

(b) if so, Government's reaction thereon?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). The required information is being collected from the Government of Kerala and will be laid on the Table of the Sabha as soon as it is received.

#### Sea-Erosion in Visakhapatnam

**3384. Shri M. S. Murti:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that a representation was made to the Prime Minister when she visited Visakhapatnam regarding sea erosion in Visakhapatnam town;

(b) whether any request was made by the State Government of Andhra Pradesh to give technical and financial aid for the purpose; and

(c) if so, the action taken in the matter?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**

(a) The problem of sea erosion in Visakhapatnam town was brought to the notice of the Prime Minister during her visit to the town in June last.

(b) The State Government have made a request to the Ministry of Transport & Aviation that, as the erosion in the town is mainly due to harbour activities; the Harbour authority or the Central Government should bear the cost of the protective measures. A scheme for the protection work, based on the recommendations of the American Expert, Dr. George M. Watts, who inspected the area in 1964, is under the consideration of the State Government.

(c) The representation of the State Government for Central financial assistance for the purpose is under consideration. The Central Water & Power Commission are rendering such technical assistance as is sought by the State Government, who have been

advised to take expeditious action for taking up protective works.

#### Vasectomy Cases

**3385. Shri Hem Raj:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of vasectomy cases done upto the end of July, 1966 in the country;

(b) the number of camps held for this purpose in Punjab; and

(c) the number of doctors attending each camp and expenses incurred for each camp?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) to (c). The information is being collected and will be placed on the Table of the House as soon as it is ready.

#### Loop Camps in Punjab

**3386. Shri Hem Raj:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of loops camps held during 1965 and upto the end of July, 1966 in Punjab;

(b) the number of loop insertions there during the above period;

(c) the number of lady doctors employed in each camp and the remuneration paid to them for such cases; and

(d) how much time these lady doctors remain absent from the daily duties in the Hospitals?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) to (d). The information is being collected and will be placed on the Table of the House as soon as it is available.

#### Pakistan's Demand for Compensation for Loss of River Waters

**3387. Shri P. C. Borooah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Pakistan Government have demanded compensation

for the loss of river waters which it allegedly suffered during the Indo-Pak. conflict in September, 1965; and

(b) if so, Government's reaction thereto?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**

(a) No, Sir.

(b) Does not arise.

12.04 hrs.

RE QUESTION OF PRIVILEGE AGAINST THE MINISTER OF HOME AFFAIRS  
(Query)

**Shri A. K. Gopalan (Kasergod):** On 12-8-66, I had given notice of a motion of privilege against the Home Minister . . .

**Mr. Speaker:** He was kind enough to see me. I have promised him that I would have a consultation with the Home Minister. He should wait till I have had that consultation and then I will tell him what is the result.

**Shri S. M. Banerjee (Kanpur):** I had tabled a motion of breach of privilege against two newspapers, the *Dinman* and the *Statesman*. It is not against the Minister; it is against these two newspapers.

**Mr. Speaker:** That is another reflection. He should not say it in this manner, that it is not against the Minister it is against the newspapers.

**Shri S. M. Banerjee:** Do not be so touchy. You have rejected the motion against the Minister. That is why I am saying that it is not against him, but against the newspapers.

**Mr. Speaker:** Therefore I should not reject this one?

**Shri S. M. Banerjee:** No, no.

**Mr. Speaker:** That is what it means. What else does it mean?

**Shri S. M. Banerjee:** You reconsider it.

12.05 hrs.

RE QUESTION OF BREACH OF PRIVILEGE

**Mr. Speaker:** Yesterday, as soon as I had announced my decision on the notice of a motion of privilege, Shri Madhu Limaye said:

“इसीलिये, अध्यक्ष महोदय, आज मैं मांग करता हूँ कि आप कांग्रेस पार्टी की सदस्यता से इन्तोफा दीजिये। जब तक आप कांग्रेस पार्टी नहीं छोड़ेंगे, इस सदन की शोभा और शान नहीं बनी रह सकती।”

माननीय सदस्य ने मुझे एक चिट्ठी भी लिखी थीं इस बात पर।

It came immediately after I had given one ruling. Therefore, the natural implication that I could understand was that because I was a member of the Congress—though I am not....

**Shri Shinkre (Marmagoa):** Have you denied it?

**Mr. Speaker:** That is not now the question; whether I am a member of the Congress or not, that is not in dispute.

**Shri Hem Barua (Gauhati):** Are you a member of the Congress or not?

**Mr. Speaker:** No, I am not.

**श्री मधु लिमये (मुंबई):** आप ने ही कहा था हम से एक कमेटी में। अगर नहीं है, तो मैं वापस लेता हूँ। मैंने पत्र भी लिखा है आप को। . . . (व्यवधान)। हल्ला करने से क्या होगा।

**Mr. Speaker:** For the present purpose, that is beside the point, whether I am a member of the Congress or not.

इस वक़्त सवाल इतना है कि जब मैंने एक फैसला दिया तो उन्होंने वह लपज कहे जो मैंने पढ़ कर सुनाये हैं, जिस का मतलब सिवाय इस के कुछ नहीं हो सकता कि जब तक मैं कांग्रेस का मेम्बर हूँ तब तक मैं इन्साफ नहीं